

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 509 OF 2010
[ARISING OUT OF SLP(CRL.) 4270 OF 2007]

JAGDISH

.....

APPELLANT

VERSUS

STATE OF M.P.

.....

RESPONDENT

O R D E R

Leave granted.

We have heard the learned counsel for the parties.

In the peculiar facts and in the light of the statement made by the learned counsel for the appellant that the appellant has undergone four years of the sentence out of the ten years awarded to him, we reduce the sentence to that already undergone.

The appeal is disposed of in the aforesaid terms.

.....J
[HARJIT SINGH BEDI]

.....J
[AFTAB ALAM]

NEW DELHI
MARCH 12, 2010.

